

ITEM NO.10 Court 14 (Video Conferencing)

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

REVIEW PETITION (CIVIL) Diary No(s). 1141/2018 in C.A.No.6179/2017

DELHI DEVELOPMENT AUTHORITY

PETITIONER(S)

VERSUS

GAURAV KUMAR & ORS.

RESPONDENT(S)

(with IA No. 10066/2018 - CONDONATION OF DELAY IN FILING REVIEW
PETITION)

Date : 30-09-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI

HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Anshay Dhatwalia, Adv.
Mr. Vishnu Mohan Nair, Adv.
Mr. Ashwani Kumar, AOR

For Respondent(s) Mr. Sumit Bansal, Adv.
Mr. Udaibir Kochar, Adv.
Mr. Gagan Gupta, AOR
Ms. Rachana Srivastava, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Review Petition is allowed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)

(Signed order is placed on the file)

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Court 14 (Video Conferencing)

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

REVIEW PETITION (CIVIL) Diary No(s). 1141/2018

(Arising out of impugned final judgment and order dated 04-05-2017
in C.A. No. No. 6179/2017 passed by the Supreme Court Of India)

DELHI DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

GAURAV KUMAR & ORS.

Respondent(s)

IA No. 10066/2018 - CONDONATION OF DELAY IN FILING REVIEW
PETITION)

Date : 30-09-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Anshay Dhatwalia, Adv.
Mr. Vishnu Mohan Nair, Adv.
Mr. Ashwani Kumar, AOR

For Respondent(s) Mr. Sumit Bansal, Adv.
Mr. Udaibir Kochar, Adv.
Mr. Gagan Gupta, AOR
Ms. Rachana Srivastava, AOR

UPON hearing the counsel the Court made the following
O R D E R

The present review petition has been filed to recall the order
dated 04.05.2017 passed in CA No.6179/2017 filed by Govt.of NCT
Delhi. Counsel for the review petitioner submits that same common
judgment dated 07.07.2015 passed by the High Court...subject matter
to challenge by the Govt.of NCT, Delhi as well as by the present
review petitioner-DDA in CA No.6179/2017 and SC 8779/2016.

Due to some inadvertent reason civil appeal preferred by

Govt.of NCT, Delhi tag with other matter and came to be dismissed. Although, it was connected with the bunch of the matter decided by this Court.

After we heard counsel for the parties, the judgment dated 04.05.2017 passed in CA No.6179/2017 filed by Govt.of NCT, Delhi deserved to be recalled.

Accordingly, review petition is allowed. The judgment dated 04.05.20187 passed in CA no.6179/2017 is recalled and appeal is restored to its original number and tag with SLP(C)No.8779/2016 filed by DDA.

List before appropriate Bench.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)